IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 202
(IB)-913(ND)2020
IA-4488/2022

IN THE MATTER OF:
M/s. SREI Infrastructure Finance Limited. ... Applicant/Petitioner

Versus

M/s. Alstrong Enterprises India Limited ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 30.11.2022

CORAM:
SHRI. BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (J)

SHRI. L.N. GUPTA, HON'BLE MEMBER (T)

PRESENT:
For the Applicant : Mr. Krishnendu Datta, Sr. Adv, Arijit Mazumdar, Adv and Shambo Nandy Adv, Ms. Shikha Khurana, Adv.
For the Respondent : Adv. Karan Gandhi with Adv Komal Kalva

ORDER

IA-4488/2022: The parties were heard on 27.09.2022. The matter is listed today for the rejoinder arguments. Proxy Counsel for the Respondent submits that the main counsel is on his legs in other court, therefore, she seeks adjournment. Let the matter be fixed for tomorrow.

All the parties are directed to remain present physically on the next date of hearing.

List the matter on 01.12.2022 for completion of the rejoinder arguments.

-Sd-
(L.N. GUPTA)
MEMBER (T)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (J)

UPASANA